

By E-mail:judicialngt@gov.in
No.J/Mag/NGT/FA.NO.04/2023

Office of the District Magistrate,
Shroff Road, Rajkot. (Gujarat)
Fax No.0281-2453621
Dt:-23/05/2023.

To,
The Registrar,
The Hon'ble National Green Tribunal
(Principal- Bench),
New Delhi

Sub:- Report in compliance of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No.903/2022. Shailendrasinh R. Jadeja V/S State Of Gujarat.

Sir,

With reference to Hon'ble National Green Tribunal, New Delhi in original Application No.903/2022 Shailendrasinh R. Jadeja V/S State of Gujarat. Regarding to Hon'ble Tribunal above order Dt.:13/03/2023 Joint Committee constituted of Sub Divisional Magistrate, Rajkot City-2 and Regional Officer, Gujarat Pollution Control Board, Rajkot. The factual report and Photographs during Joint inspection is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Therefore, the factual report and Photographs is attached herewith for kind perusal and necessary action please.

Your's faithfully,

Encl :- as above.


(Prabhav Joshi)
District Magistrate,
Rajkot District

Joint Inspection report in compliance of Hon'ble National Green Tribunal Principal Bench, New Delhi passed order dated 13-03-2023 in O.A. no 903/2022 Shailendrasinh R Jadeja Vs. State of Gujarat.

The Hon'ble National Green Tribunal Principal Bench, New Delhi passed an order dated 13-03-2023 in O.A. no 903/2022 Shailendrasinh R Jadeja Vs. State of Gujarat. The operative portion of the order (Attached as **Annexure-A**) is as under:-

- 1) A substantial question relating to environment due to implementation of Scheduled enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Rajkot who shall visit the site, collect relevant information and submit a factual report within two months before Pune Bench of this Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
- 2) District Magistrate, Rajkot shall be the nodal agency for coordination and compliance of this order.
- 3) The record of this application shall also be transmitted to Pune Bench for further action.

Background:

- The SWM Rules 2016 refer to the Solid Waste Management Rules 2016, which were introduced by the Indian Ministry of Environment, Forest and Climate Change to regulate and improve the management of solid waste in the country.
- The urban local bodies (ULBs) are responsible for implementing the rules at the local level, including collecting waste, ensuring source segregation, and processing the waste in an environmentally sound manner.
- The Nakrawadi site is a solid waste management facility owned and operated by the Rajkot Municipal Corporation in Rajkot, Gujarat, India. Rajkot Municipal Corporation has obtained authorization under SWM Rules 2016 for operating site at Survey no 222/p, village Nakrawadi, Dist: Rajkot, which is valid upto 09/01/2024.
- Paryavaran Mitra (JANVIKAS), along with Shailendrasinh Ranjitsinh Jadeja, Raghavbhai Bachubhai Janjvadia, and Shantibhai Vashrambhai Dhenoja, filed a complaint regarding water and air pollution due to a solid waste disposal site operating at Nakrawadi in National Green Tribunal (Western Zone) Pune Bench in 2013.

National Green Tribunal (Western Zone) Pune Bench in Application no 131/2013 passed an order and issued following direction on dated 20/12/2013.

The operative part of the judgment contained in para 19 reads as under:

Accordingly, we dismiss the Application, as regards the Prayer Clause, we also dismiss the Application, as regards restitution of the land, for the present, and deem it proper to ensure due

compliances of the conditions and above mentioned directions, as well as given below. We partly allow the Application by giving following directions:

A) The affected villagers be paid Rs.20,000/- (Twenty thousand), each as compensation, as indicated earlier.

(B) The Collector, Rajkot, shall collect such information through the Revenue Officer, not below the Rank of Tahasildar/Executive Magistrate duly supported by the documents like 7x12 village extracts, residential house tax receipts etc.

(C) HBEPL, shall deposit an amount of Rs.25,00,000/- (Twenty five lacs) tentatively with the Collector, Rajkot for the purpose of disbursement of such compensation within period of four(4) weeks.

(D) The Collector, Rajkot, shall collect such information through the revenue officer not below the rank of Thasildar/Executive Magistrate, duly supported by documents like 7x12 village extracts, residential house tax receipts etc, HBEPL (Respondent No.4), shall deposit an amount of Rs.25,00,000/- (Twenty five Lacs), tentatively, with the Collector, Rajkot for the purpose of disbursement of such compensation, within period of four(4) weeks.

(E) We direct that HBEPL shall complete the remaining work of construction as well as of providing the required facilities for Cell No.II, of the landfill site within period of six (6) months hereafter. In case of failure of HBEPL, to do so, RMC may forfeit the amount of security furnished by HBEPL, and may immediately give the remaining work on contract basis to some other competent Agency with a condition that HBEPL will be liable to pay escalated costs or any additional expenditure, so required due to engagement of such other agency along with penalty for non-performance of terms of the contract.

(F) RMC shall provide greenbelt, as per the conditions of Authorization dated 31-12-2003, within period of six (6) months. The afforestation programme shall be undertaken without further delay and progress of such programme shall be communicated to this Tribunal at the end of each month.

(G) RMC shall ensure that compound wall is built up around the landfill site, Cell Nos.I and II in next 6 months and no leachate is flown outside or untreated wastes is carried away by air flow.

(H) RMC shall ensure that all the Units for processing, treatment and reuse of MSW are operational on continuous basis as per the authorization, and GPCB shall verify the compliance on regular basis. In case of any non-compliance, GPCB shall initiate necessary legal action as per law against both RMC & HBEPL.

(I) GPCB, shall conduct air monitoring and groundwater monitoring at the site with desired/required frequency to assess the trend, water and impact of MSW (M & H) through Cell Nos. I and II, with a view to effectively control air and water pollution in the area. GPCB may

issue appropriate directions, as required under the Air Act, the Water Act and Environment (Protection) Act, 1986.

(J) GPCB shall immediately approach the Secretary, Urban Development department, Government of Gujarat and the concerned District Magistrate with a detailed report on the status of MSW facilities in the State, operated by the Municipal Corporations and Councils, as these officers have an overall responsibility for enforcement of these Rules. It is further directed that these officers shall immediately intervene and act on the status report of GPCB and take effective measures for enforcement of the MWS Rules. The Secretary, (UD), Government of Gujarat is directed to submit a report on the enforcement of MSW Rules in the state within next three (3) months.”

Action Taken:

In compliance with the above Hon'ble NGT order, the District Magistrate, Rajkot, constituted a committee on 25/04/2023(Attached as **Annexure- B**). District Magistrate, Rajkot nominated Shree Sandip Kumar Varma Sub Divisional Magistrate, Rajkot City 2 as a Chairman of Joint Committee. The committee comprises the following officials:

1. Shri Sandip Kumar Varma, Sub Divisional Magistrate, Rajkot City 2- Chairman
2. Shri B.M.Makwana, Regional Officer, Gujarat Pollution Control Board, Rajkot- Member

Inspection

Accordingly Site inspection was carried out on 29/04/2023 from 12:00 hrs onwards by the committee.

The compliance of Directions given in Hon'ble National Green Tribunal, Pune Bench in order dated 20.12.2013 in O.A. No 131/2013 Paryavaran Mitra (JANVIKAS) & Ors. vs. Gujarat PCB & Ors is as below:

Sr. No .	Directions given in Hon'ble National Green Tribunal, Pune Bench in order dated 20.12.2013 in O.A. No 131/2013 Paryavaran Mitra (JANVIKAS) & Ors. vs. Gujarat PCB & Ors	Observations and Compliance
A	The affected villagers be paid Rs.20,000/- (Twenty thousand), each as compensation, as indicated earlier.	<ul style="list-style-type: none"> • As per the order of Hon'ble NGT dated 20/12/2013, Rajkot Municipal Corporation provided the cheque No. 095409 dated 28/03/2014 for Rs. 25,00,000/- from Axis Bank to the collector of Rajkot which was deposited in the P.D. account of the Collector.
B	The Collector, Rajkot, shall collect such information through the Revenue Officer, not below the Rank of Tahasildar/ Executive Magistrate duly supported by the documents like 7x12 village extracts,	

	residential house tax receipts etc.	
C	HBEPL, shall deposit an amount of Rs.25,00,000/- (Twenty five lacs) tentatively with the Collector, Rajkot for the purpose of disbursement of such compensation within period of four(4) weeks.	<ul style="list-style-type: none"> • HBEPL filed civil application vide no. 3191 of 2014 to the Hon'ble Supreme Court of India against the Hon'ble NGT order dated 20/12/2013 in the matter of application vide no. O.A. 131/2013 and brought a stay order from the Hon'ble Supreme Court against distribution of Rs. 25,00,000/- to the affected villagers. This amount is still deposited in the bank undistributed.
D	The Collector, Rajkot, shall collect such information through the revenue officer not below the rank of Thasildar/Executive Magistrate, duly supported by documents like 7x12 village extracts, residential house tax receipts etc, HBEPL (Respondent No.4), shall deposit an amount of Rs.25,00,000/- (Twenty five Lacs), tentatively, with the Collector, Rajkot for the purpose of disbursement of such compensation, within period of four(4) weeks.	<ul style="list-style-type: none"> • The collector, Rajkot, instructed the Mamlatdar, Rajkot taluka vide letter dated 31/05/2014 to take the dumping site visit with GPCB officers, Rajkot and submit the report. • The mamlatdar, Rajkot taluka reported vide the letter dated 12/12/2014 that they took jointly visit to the site with GPCB officers, agriculture officers and "Gram Sevaks". As per the report, there is no residential area within 500 mts. radius of dumping site and drinking water is given from water borewell which is 1.5 km far from the A.P. center of the dumping site. This drinking water consists 440 mg/l sulphate instead of 400 mg/l which is just 10 percent more than the permissible limit. All other parameters are in prescribed limit. Thus, nobody is found affected as per the report. • The Collector, Rajkot instructed the mamlatdar, Rajkot taluka to visit the site with relevant officers and resubmit the report vide the letter dated 08/03/2017 as per the instruction of the Hon'ble NGT, how many and how people are affected, how and up to what extent the agriculture soil of the farmers gets affected. • Then as per the report of the mamlatdar, Rajkot taluka vide the letter dated 22/03/2017, Bore well water sample collected from the @ 25 meter away from MSWdisposal cell no-1 at land fill site of RMC and some other places at different distance, were sent to the laboratory for analysis. At the arrival of the report, they

		<p>would submit the detailed report regarding its effects on people as well as soil. Even then, they sent the revenue record of the farmers of the villages within 500 mts of the radius of the site.</p> <ul style="list-style-type: none"> • Then after, the Collector, Rajkot vide the letter dated 21/07/2017, instructed the mamlatdar, Rajkot taluka to submit the clear and factual report as soon as the report of water analysis arrives from the laboratory and to submit the detailed list of the people affected. The reminder was given vide the Collector, Rajkot letter dated 15/12/2017. • The water analysis report referred above, was sent to mamlatdar, Rajkot taluka by the GPCB officer on date 11/08/2017. But no report was sent regarding the effect of water on soil by the agriculture officer.
E	<p>We direct that HBEPL shall complete the remaining work of construction as well as of providing the required facilities for Cell No. II, of the landfill site within period of six (6) months hereafter. In case of failure of HBEPL, to do so, RMC may forfeit the amount of security furnished by HBEPL, and may immediately give the remaining work on contract basis to some other competent Agency with a condition that HBEPL will be liable to pay escalated costs or any additional expenditure, so required due to engagement of such other agency along with penalty for non-performance of terms of the contract.</p>	<p>HBEPL has failed to start the awarded work of Landfill Cell-2 within the stipulated time period hence; the RMC terminated the agreement with HBEPL in the year of 2014 and RMC has forfeit the Bank Guarantee of Rs. 30,00,000/-. The same work was given to Varun Procon Pvt Ltd and work was completed in the year of 2019 by Varun Procon Pvt Ltd. During the joint visit, landfill Cell-2 is observed operational. Currently, RMC is in process to recover the cost of construction of Cell-2 from HBEPL through arbitration.</p>
F	<p>RMC shall provide greenbelt, as per the conditions of Authorization dated 31-12-2003, within period of six (6) months. The afforestation programme shall be undertaken without further delay and progress of such programme shall be communicated to this Tribunal at the end of each month.</p>	<p>During joint visit, scattered greenbelt is observed around MSW site. Thick greenbelt is observed around near M/s. Goodwatts WTE Pvt Ltd. Photographs Attached as Annexure .</p> <p>RMC has given the work contract for development of Green belt surrounding the Landifill site to Dhenu Infrastructure dated 31/07/2014.</p>
G	<p>RMC shall ensure that compound wall is</p>	<ul style="list-style-type: none"> • RMC has built the compound wall of 10

	<p>built up around the landfill site, Cell Nos.I and II in next 6 months and no leachate is flown outside or untreated wastes is carried away by air flow.</p>	<p>feet height around the landfill site.</p> <ul style="list-style-type: none"> • RMC has provided 2 nos of leachate collection tank (cap. @ 4 lakh lit of each). During Joint visit, one is observed full and other is found half filled of leachate. • RMC has provided tanker (Cap. 8 KL) having pump facility to lift the leachate from the leachate tank. During joint visit, leachate collection activity by tanker is observed going on. • RMC sends their collected leachate at STP of RMC at Madhapar through the provided dedicated tanker. During the joint visit, no leachate flows observed outside the landfill site. • As per the furnished records during visit RMC has lifted and disposed 752 KL leachate in February-2023, 502 KL in March-2023 and 244 KL in April-2023.
H	<p>RMC shall ensure that all the Units for processing, treatment and reuse of MSW are operational on continuous basis as per the authorization, and GPCB shall verify the compliance on regular basis. In case of any non-compliance, GPCB shall initiate necessary legal action as per law against both RMC & HBEPL.</p>	<p>RMC is continuously in process to collect MSW by door to door collection, transport and treatment of daily waste at site. As per Furnished records, RMC is collecting average 700 MT waste on daily basis. During joint visit, MSW waste treatment is in operation through provided 10 trommel and @ 2000 TPD MSW processing on daily basis. Till the date of visit, @10,00,000 MT legacy waste found stored at the site. In first phase, RMC has given the work contract to M/s. Abelone Clean Energy ltd and Jay Vachharaj Earth Movers and Roadways in year of 2020 for treatment and disposal of legacy waste of 4,00,000 MT. and in Second phase RMC has given work order of Jay Vachharaj Earth Movers and Roadways and Madhav Enterprise for treatment and disposal of 6,00,000 MT of legacy waste. All three agency are working at the Site. RMC has awarded the work for development of waste to energy plant for processing 600 TPD MSW to generate 14.9 MW electricity to Goodwatts WTE Pvt Ltd in year of 2019 for the 25 years of time periods. During visit, @60% of civil work is completed and plant will be operational in</p>

		by March 2024. GPCB is conducting frequent monitoring and inspection of the site.
I	GPCB, shall conduct air monitoring and groundwater monitoring at the site with desired/required frequency to assess the trend, water and impact of MSW (M & H) through Cell Nos. I and II, with a view to effectively control air and water pollution in the area. GPCB may issue appropriate directions, as required under the Air Act, the Water Act and Environment (Protection) Act, 1986.	GPCB is conducting frequent monitoring and inspection of the site, and as a result, GPCB has issued the following direction in last 1 year (Attached as Annexure- C) to RMC: <ul style="list-style-type: none"> • Show cause notice issued to Rajkot Municipal Corporation dated 27/04/2023. • Notice of Direction under section 33-A of the Water Act-1974 on 06/08/2022. • Legal notice issued to Rajkot Municipal Corporation on 30/06/2022. • During Visit, one groundwater sample is collected for analysis purpose from borewell of M/s. Goodwatts WTE Pvt Ltd. • Comparative Analysis reports of Air Monitoring Since 2014 and Water monitoring done in last 5 years is attached herewith as Annexure- D
J	GPCB shall immediately approach the Secretary, Urban Development department, Government of Gujarat and the concerned District Magistrate with a detailed report on the status of MSW facilities in the State, operated by the Municipal Corporations and Councils, as these officers have an overall responsibility for enforcement of these Rules. It is further directed that these officers shall immediately intervene and act on the status report of GPCB and take effective measures for enforcement of the MWS Rules. The Secretary, (UD), Government of Gujarat is directed to submit a report on the enforcement of MSW Rules in the state within next three (3) months.”	Review meeting regarding solid waste management in Rajkot district is monthly carried out under the chairmanship of Hon’ble collector for implementation of Solid Waste Management Rules-2016.

Site Inspection:

- During visit, MSW site is observed in operation and collection, segregation and processing of MSW site is observed going on. RMC has given work order to 3

agencies for processing of waste which are 1) M/s. Abellon Clean Energy Pvt. Ltd, 2) M/s. Jay Vaccharaj Earth movers and Roadways & 3) M/s. Madhav Enterprise. During visit total 10 nos of trommels machine is observed in operation. 2 nos of trommels machine is observed under installation. 4 nos of trommels are operated by M/s. Abellon Clean Energy Pvt. Ltd, 4 nos of trommels are operated by M/s. Jay Vaccharaj Earth movers & roadways and 2 nos of trommels are operated by M/s. Madhav Enterprise.

- As per furnished record, @ 600- 700 MT waste is daily collected by RMC. @ 2000 MT waste is daily processed by RMC. After processing generated compost is collected in the premises and given to nearby farmer, inert material is disposed off in cell-2 and preprocessed RDF is collected on and ultimately given to Good wat WTE Jamnagar (p) Ltd for generation of electricity at Jamnagar Waste to Energy plant.
- During visit, it is observed that Landfill cell no.1 is closed & capped in 2015. Unit has started dumping of inert material in landfill cell no.2. As per records, @ 5000 MT inert material were dumped in this cell No.2. Capacity of cell no 2 is 4 lakh MT.
- RMC has constructed 2 leachate collection well in cell no 2. During visit no any leachate is observed flowing outside the premises of MSW site.
- RMC has provided tanker (Cap. 8 KL) having pump facility to lift the leachate from the leachate tank.
- RMC sends their collected leachate at STP of RMC at Madhapar through the provided dedicated tanker.As per the furnished records, RMC has lifted and disposed 752 KL leachate in February-2023, 502 KL in March-2023 and 244 KL in April-2023.
- RMC has awarded the work for development of waste to energy plant for processing 600 TPD MSW to generate 14.9 MW electricity to Goodwatts WTE Pvt Ltd in year of 2019 for the 25 years of time periods.
- During visit, @60% of civil work is completed and as per RMC, plant will be operational by March 2024.
- During the visit one sample of Groundwater is collected from bore well @ 50 meter away from MSW site (premises of good watt WTE plant) for analysis purpose. The Groundwater results are attached herewith as **Annexure-E**.

Place: Rajkot



Date: 29/04/2023

B.M.Makwana,
Regional Officer,
GPCB-Rajkot.



Sandip Kumar Varma,
Sub Divisional Magistrate,
Rajkot City 2.

Photographs captured during Joint inspection



Cell no 2.



Cell no 1 is closed and capped by RMC



RMC has constructed Compound wall around the site.



Solid waste processing is observed going on



Committee Visit on 29/04/2023.



Scattered Greenbelt observed around the site.



Scattered Greenbelt observed around the site.



Thick green belt observed around M/s. Goodwatts WTE Pvt Ltd.



Thick green belt observed around M/s. Goodwatts WTE Pvt Ltd.

Item No. 13

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(By Video Conferencing)**

Original Application No. 903/2022

Shailendrasinh R Jadeja

Applicant

Versus

State of Gujarat

Respondent

Date of hearing: 13.03.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Shailendrasinh R. Jadeja, Applicant in Person

Application is registered based on a complaint received by post/e-mail

ORDER

1. Heard Applicant in person.
2. This original application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition dated 13.07.2022 received from Shri Shailendrasinh R. Jadeja r/o "Shiv Smruti" Pushpak Park, near Airport Railway Crossing, Rajkot, Gujarat.
3. The Complaint is that Rajkot Municipal Corporation is dumping solid waste at Village Nakrawadi, Taluk & District Rajkot in Gujarat causing serious environmental damage and also health hazards to the residents. Millions of tons of garbage has been dumped in the open area

without its being handled and processed in accordance with Solid Waste Management Rules, 2016.

4. Our attention is also drawn to an earlier application filed by the applicant with others i.e. O.A. No. 131/2013, *Paryavaran Mitra (JANVIKAS) & Ors. vs. Gujarat PCB & Ors.*, at Pune Bench. It was disposed of by judgment dated 20.12.2023 wherein directions for payment of compensation were issued. The operative part of the judgment contained in para 19 reads as under:-

“19. Accordingly, we dismiss the Application, as regards the Prayer Clause (a), we also dismiss the Application, as regards restitution of the land, for the present, and deem it proper to ensure due compliances of the conditions and above mentioned directions, as well as given below. We partly allow the Application by giving following directions:

A) The affected villagers be paid Rs.20,000/- (Twenty thousand), each as compensation, as indicated earlier.

(B) The Collector, Rajkot, shall collect such information through the Revenue Officer, not below the Rank of Tahasildar/Executive Magistrate duly supported by the documents like 7x12 village extracts, residential house tax receipts etc.

(C) HBEPL, shall deposit an amount of Rs.25,00,000/- (Twenty five lacs) tentatively with the Collector, Rajkot for the purpose of disbursement of such compensation within period of four(4) weeks.

(D) The Collector, Rajkot, shall collect such information through the revenue officer not below the rank of Thasildar/Executive Magistrate, duly supported by documents like 7x12 village extracts, residential house tax receipts etc, HBEPL (Respondent No.4), shall deposit an amount of Rs.25,00,000/- (Twenty five Lacs), tentatively, with the Collector, Rajkot for the purpose of disbursement of such compensation, within period of four(4) weeks.

(E) We direct that HBEPL shall complete the remaining work of construction as well as of providing the required facilities for Cell No.II, of the landfill site within period of six (6) months hereafter. In case of failure of HBEPL, to do so, RMC may forfeit the amount of security furnished by HBEPL, and may immediately give the remaining work on contract basis to some other competent Agency with a condition that HBEPL will be liable to pay escalated costs or any additional expenditure, so required due to engagement of such other agency along with penalty for non-performance of terms of the contract.

(F) RMC shall provide greenbelt, as per the conditions of Authorization dated 31-12-2003, within period of six (6) months. The afforestation programme shall be undertaken without further delay and progress of such programme shall be communicated to this Tribunal at the end of each month.

(G) RMC shall ensure that compound wall is built up around the landfill site, Cell Nos. I and II in next 6 months and no leachate is flown outside or untreated wastes is carried away by air flow.

(H) RMC shall ensure that all the Units for processing, treatment and reuse of MSW are operational on continuous basis as per the authorization, and GPCB shall verify the compliance on regular basis. In case of any non-compliance, GPCB shall initiate necessary legal action as per law against both RMC & HBEPL.

(I) GPCB, shall conduct air monitoring and groundwater monitoring at the site with desired/required frequency to assess the trend, water and impact of MSW (M & H) through Cell Nos. I and II, with a view to effectively control air and water pollution in the area. GPCB may issue appropriate directions, as required under the Air Act, the Water Act and Environment (Protection) Act, 1986.

(J) GPCB shall immediately approach the Secretary, Urban Development department, Government of Gujarat and the concerned District Magistrate with a detailed report on the status of MSW facilities in the State, operated by the Municipal Corporations and Councils, as these officers have an overall responsibility for enforcement of these Rules. It is further directed that these officers shall immediately intervene and act on the status report of GPCB and take effective measures for enforcement of the MWS Rules. The Secretary, (UD), Government of Gujarat is directed to submit a report on the enforcement of MSW Rules in the state within next three (3) months."

5. It is said that the conditions of statutes are not being followed. The garbage is not being processed and handled in accordance with law in a scientific manner and huge damage to environment and also to the health of the people is being caused by such illegal activities.

6. In our view, a substantial question relating to environment due to implementation of Scheduled enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Rajkot who shall visit the site, collect relevant information and submit a factual report

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની
કચેરી, રાજકોટ જિલ્લા,
રાજકોટ



સત્યમેવ જયતે

જિલ્લા સેવા સદન, જામટાવર સામે,
શ્રોક રોડ, રાજકોટ-૩૬૦૦૦૧,
ફોન નં.૦૨૮૧ ૨૪૪૭૭૬૦ થી ૬૪
ફેક્સ નં.૦૨૮૧ ૨૪૫૩૬૨૧
Email: collector-raj@gujarat.gov.in

ક્રમાંક:નં.જે/એમએજી/એનજીટી/ફા.નં.૪/૨૦૨૩

તા.૨૧/૦૪/૨૦૨૩

વિષય :- નેશનલ ગ્રીન ટ્રિબ્યુનલ, નવી દિલ્હીના ઓરી.એપ્લીકેશન નં.૮૦૩/૨૦૨૨
માં તા.૧૩/૦૩/૨૦૨૩ ના આદેશ અનુસાર સમિતીની રચના કરવા અંગે.
વંચાણ :- ૧) નેશનલ ગ્રીન ટ્રિબ્યુનલ, નવી દિલ્હીના તા.૧૩/૦૩/૨૦૨૩ નો ઓર્ડર.
૨) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, રાજકોટના
પત્ર ક્રમાંક નં.GPCB/ROR/T-320/8452. તા.૧૧/૦૪/૨૦૨૩ ના

-:: હુકમ ::-

ઉપરોક્ત વંચાણ-૧ થી નેશનલ ગ્રીન ટ્રિબ્યુનલ, નવી દિલ્હીના તા.૧૩/૦૩/૨૦૨૩ ના ઓરીજનલ એપ્લીકેશન નં.૮૦૩/૨૦૨૨ માં થઈ આવેલ આદેશ અનુસાર અરજદારશ્રી શૈલેન્દ્રસિંહ આર. જાડેજા, રહે. "શિવસ્મૃતિ", પુષ્પક પાર્ક, એરપોર્ટ રેલવે ક્રોસીંગ નજીક, રાજકોટની તા.૧૩/૦૭/૨૦૨૨ ની અરજીથી રાજકોટ મહાનગરપાલિકા, રાજકોટ ધ્વારા નાકરાવાડી, તા.જિ.રાજકોટ ખાતે ખુલ્લામાં સોલીડ વેસ્ટ એટલે કે ઘન કચરાના નિકાલ કરવાના કારણે પર્યાવરણીય નુકશાન અને હજારો લોકોના સ્વાસ્થ્યને થઈ રહેલ નુકશાન અંગે નેશનલ ગ્રીન ટ્રીબ્યુનલ, નવી દિલ્હી ધ્વારા સ્ટેટ પોલ્યુસન કંટ્રોલ બોર્ડ અને જિલ્લા મેજિસ્ટ્રેટશ્રી, રાજકોટની સંયુક્ત સમિતી રચવા તેમજ સદરહુ બાબતે માહિતી મેળવી સંયુક્ત અહેવાલ રજુ કરવા માટે જણાવવામાં આવેલ છે. આથી, નીચે જણાવ્યા મુજબના અધિકારીશ્રીઓને નાકરાવાડી ખાતે મુલાકાત લઈ, સઘન તપાસ કરી સંબંધીત તંત્ર પાસેથી અહેવાલ મેળવી સંયુક્ત અહેવાલ રજુ કરવા આથી હુકમ કરવામાં આવે છે.

ક્રમ	સભ્યનું નામ	કમિટીમાં હોદ્દો
૧	પ્રાંત અધિકારી અને સબ ડિવીઝનલ મેજિસ્ટ્રેટશ્રી, રાજકોટ શહેર-૨, રાજકોટ	અધ્યક્ષ
૨	પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, રેસકોર્પ રીંગ રોડ, રાજકોટ	સભ્ય

- ૧) ઉક્ત સમિતીએ નાકરાવાડી, તા.જિ.રાજકોટના ડમ્પીંગ સ્ટેશનની સંયુક્ત રીતે સ્થળ મુલાકાત કરી સંબંધીત વિભાગ પાસેથી ઘન કચરાના નિકાલ સંબંધી વ્યવસ્થા અંગે જરૂરી દસ્તાવેજ અને સંબંધીત દસ્તાવેજો મેળવી તેમનો અહેવાલ તૈયાર કરી દિન-૫ માં અત્રેને મોકલી આપવાનો રહેશે.
- ૨) ઉક્ત સમિતીના સભ્યશ્રીએ નેશનલ ગ્રીન ટ્રિબ્યુનલ, નવી દિલ્હીના આદેશ મુજબ આ અંગેની તમામ આનુસાંગિક કાર્યવાહી સમિતીના અધ્યક્ષ સાથે સંકલનમાં રહી તૈયાર કરવાની રહેશે અને નેશનલ ગ્રીન ટ્રીબ્યુનલ-પુને બેન્ચને રજુ કરવાની રહેશે.

વિનય: -ઉપર મુજબ.

(પ્રભવ જોશી)
જિલ્લા મેજિસ્ટ્રેટ
રાજકોટ જિલ્લા

નકલ સવિનય રવાના :-

નેશનલ ગ્રીન ટ્રિબ્યુનલ, નવી દિલ્હી

નકલ રવાના :-

- ૧) કમિશનરશ્રી, રાજકોટ મહાનગરપાલિકા, રાજકોટ
- ૩) સબ ડિવીઝનલ મેજિસ્ટ્રેટશ્રી, રાજકોટ શહેર-૨
- ૩) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, રેસકોર્પ રીંગ રોડ, રાજકોટ
- ૬) મામલતદારશ્રી, રાજકોટ તાલુકા

GUJARAT POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN
 Sector-10-A, Gandhinagar-382010
 Phone Number : (079) 23226295
 Fax : (079) 23232156
 Website : www.gpcb.gov.in



NO.GPCB/MSW-66(9) 676603

30 JUN 2022

Legal Notice
RPAD

To,

1. The Rajkot Municipal Corporation,
 Dr. Ambedkar Bhavan,
 Dhebarbhai Main Road, Rajkot- 360001.
2. The Municipal Commissioner,
 Rajkot Municipal Corporation,
 Dr. Ambedkar Bhavan,
 Dhebarbhai Main Road, Rajkot- 360001.

G. P. C. B. - RAJKOT	
Inward No.	23603.....
Date	19.07.22.....
Sign.	<i>[Signature]</i>

Sir,

The Gujarat Pollution Control board is an autonomous institution, and the Board is constituted under section-4 of the Water Act, 1974, and on the basis of the same this Board has the powers to implement the Water Act, 1974, Air Act, 1981 and Environment [Protection] Act, 1986. And Solid Waste Management Rule-2016 which is framed under EP Act, 1986.

- 1) You are jointly and severely bound to follow the Solid Wastes Management Rules, 2016.
- 2) Rajkot Regional Office of the Board had visited the site on 22/04/2022, during this inspection the following abnormalities came to notice.

- Municipal Corporation is dumping solid waste without segregation.
- Municipal Corporation has not developed waste processing facility for processing of MSW.
- More than 10 to 11 lakh MT of Un-segregated solid waste was dumped open near landfill cell no. 1.
- Municipal Corporation has not provided treatment facility at Nakrawadi site.
- Burning of solid waste was observed at the site.
- Bad odor was sensed around Landfill site.
- Stray animals were observed at site.

file to RMC landfill site file
 10/7/22
 visit pending
 13/7/2022

Manshey

[Signature]
 18/7/22

- 3) You all are responsible to follow the orders passed by the Honorable National Green Tribunal [Western Zone] Pune in Application No.131/2013 on 20/12/2013, inspite of this you are not following the above orders. Which is a very serious matter.
- 4) Therefore this legal notice is issued to you as you have violated the provisions of Solid Waste Management Rules-2016 and provision of the section-15 Environment [Protection] Act, 1986, punishable offence is made out, therefore you are informed to submit your explanation with clear reasons with time bound action plan within 15 days, otherwise it will be believed that you do not want to say anything in this regard and legal action will be taken against you as per the provisions of law for violation of the Act, make note of the same.

For and Behalf of GPCB,



[R R Panchal]
Legal Officer

Copy to:

1. The Urban Development & Urban Housing Department, Block No. 14, 9th Floor, New Sachivalaya, Gandhinagar for information and taking necessary action.
2. The Regional Officer, Gujarat Pollution Control Board, Regional Office, Rajkot.
3. Legal Branch, Head Office, Gandhinagar.



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.
NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an Municipal Landfill Site of Rajkot Municipal Corporation, at S. N. 222/P, At.VIII: Nakravadi, Rajkot - 360004 of Tal & Dist : Rajkot.

AND WHEREAS during the inspection of your Municipal Landfill Site on dt. 11.07.2022 & dt. 15.07.2022 under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that;

As per IR dated 11/07/2022,

- During visit, Leachate ponding is observed behind open dumped legacy waste and the seepage discharge of leachate is observed outside the premise which ultimately leads to natural drain.
- During visit, one leachate wastewater sample was collected from ponding outside of MSW landfill site analysis report of which is found higher than norms.
- As per the records, at last the leachate @ 16000 it is collected from the ponding through tankers on dated 30/05/2022 and sent to Best pumping station, ultimately disposed to Clavidad STP and Madhapar STP of RMC After that they have not collected leachate from the ponding.
- Paved road is damage due to Leachate ponding.

As per IR dated 15/07/2022,

- During visit, Leachate ponding is observed in open legacy waste and the discharge of leachate is observed outside the premises which ultimately lead to natural drain and ultimately natural drain meet to Nagalpar Lake.
- Paved road is damage due to Leachate ponding.
- One leachate wastewater sample was collected from ponding outside of MSW landfill site analysis report of which is found higher than norms.

AND WHEREAS this office has received complaints about pollution caused by the MSW site to the surrounding environment.

NOW THEREFORE Board proposes to issue directions under Section 33-A of the Water Act-1974 as under:

1. Why not to prohibit operations of MSW Site?
2. Why not to stop the supply of electricity, water supply available with MSW site for its operation?

Outward No: 6803/2022

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

YOU ARE HEREBY directed to reply with compliance of above points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For & On behalf of
Gujarat Pollution Control Board

NASUSQ

6/8/22

(N. A. Shah)
Unit Head-Rajkot

NO: GPCB/CCA-RJ-249(2)/ID-19607/

Date:

TO,
M/S. LANDFILL SITE RAJKOT MUNICIPAL CORPORATION.
(OLD NAME:- HANJER BIOTECH ENERGIES PVT.LTD.)
S.N.222/P, AT.VIL: NAKRAVADI,
RAJKOT - 360004
TAL & DIST: RAJKOT.

COPY TO:-

1. The Regional Officer, G.P.C. Board, Rajkot.
2. Unit-10. (Rajkot)

Outward No: 680316, 06/08/2022

Annexure C

Gujarat Pollution Control Board
Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele : (0281) 2474524 , 2459831



SHOW CAUSE NOTICE

PCB ID : 19607
Legal ID : 61142

ACT : Air

Show Cause Notice DATE : 27/04/2023

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 31/03/2023 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

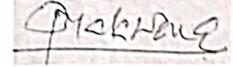
(1) During visit due to vehicle movement and burning of MSW and heavy dusting observed (2) You have not submitted compliance of written instruction (3) Ambient air quality monitoring was carried out at your site and ambient air quality sample was collected, Analysis Result of PM-10 observed 123 microgram/M3 Which is higher than permissible limit

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board



B.M.Makwana, ROH

NO : SCN-740314 , 27/04/2023

Landfill Site Rajkot Muni. Corp. (Old Name Hanjer Bio-Tech Energies Pvt.Ltd.),
S.N.222/P, AT.VIL: NAKRAVADI,
NAKARAWADI,
RAJKOT,
Dist : Rajkot, Tal : Rajkot, SIDC : Not In Gidc
Phone : 9766343651

COPY TO :-

The Unit Head(P.C.B.), Rajkot

For Your Information.

Results of Ambient Air Quality of Nakrawadi MSW Landfill Site,
Rajkot Municipal Corporation (01-01-2014 to 30-04-2023)

Sampling Point	Date of Sample Collection	NO _x (µg/m ³)	PM 2.5 (µg/m ³)	PM 10 (µg/m ³)	SO _x (µg/m ³)
# Ambient Sampling Point ~ AAQM is carried out near DG room at MSW Landfill site, Nakrawadi, Rajko	31/03/2023	16.09	37.26	123	14.81
# Ambient Sampling Point ~ Ambient Air sample collected from near landfill Cell no-1 near weight br	17/07/2019	21	76	260	15
# Ambient Sampling Point ~ Ambient Air sample collected near landfill cell-1; near weight scale off	01-10-19	18	NA	107	14
# Ambient Sampling Point ~ Ambient Air Sampling carried out near landfill cell-1	10-06-17	17	NA	145	8
# Ambient Sampling Point ~ Ambient Air Sampling is carried out Nearby landfill site cell-1 Cabin.	23/09/2016	4.4	NA	40	12
# Ambient Sampling Point ~ AAQM carried out in D/S wind direction of Landfill site of RMC, near Cel	08-03-15	15.14	NA	26	9.62
# Ambient Sampling Point ~ AAQM in D/S wind direction of Hanjer Bio-Tech Energy Pvt. Ltd (RMC- MSW	04-09-14	11.29	462	1205	18.33
Average		14.70		272	13.11

NA: Not Analysed



B.M. Makwana
Lab Head
Regional Laboratory
GPCB-Rajkot

Annexure - D

Results of Borewell and nearby Water bodies of Nakarawadi MSW Landfill Site, Rajkot Municipal Corporation (01-05-2019 to 30-04-2023)

Sampling Point	Date of Sample Collection	Arsenic (mg/L)	Cadmium (mg/L)	Hexavalent Chromium (mg/L)	Copper (mg/L)	Cyanide (mg/L)	Lead (mg/L)	Mercury (mg/L)	Nickel (mg/L)	Nitrate (mg/L)	pH (Units)	Iron (mg/L)	Total Hardness (mg/L)	Chloride (mg/L)	Dissolved Solids (mg/L)	Phenolic Compounds (mg/L)	Zinc (mg/L)	Sulphate (mg/L)	Alkalinity (mg/L)	COD (mg/L)	DO (mg/L)	BOD (mg/L)	Conductivity (µs/cm)	SS (mg/L)	FDS (mg/L)	Ammonical Nitrogen (mg/L)	Nitrite (mg/L)	Total Chromium (mg/L)
R.M.C. SOLID WASTE SITE AT NAKARAWADI	04-03-23	In Process	In Process	BDL	In Process	BDL	In Process	In Process	In Process	1.339	8.16	In Process	336	660	1460	NA	In Process	28	120	8.39	4	1.2	2050	4	960	0.28	0.022	In Process
R.M.C. SOLID WASTE SITE AT NAKARAWADI	31/03/2023	In Process	In Process	N/A	In Process	BDL	In Process	In Process	In Process	NA	8.33	NA	NA	685	1548	BDL	In Process	20	NA	8.39	4	1.2	NA	4	NA	0.28	NA	In Process
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	16-03-22	BDL	BDL	BDL	0.06	NA	BDL	BDL	BDL	1.339	8.22	0.05	372	640	1624	NA	BDL	26	108	8.34	3.9	1.2	2460	4	1096	0.56	0.018	BDL
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	04-06-22	NA	BDL	0.002	BDL	NA	NA	NA	BDL	1.339	7.55	0.16	324	660	1724	NA	BDL	2	88	8	3.8	1.2	2551	4	1164	0.28	0.022	0.21
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	04-09-20	BDL	BDL	NA	BDL	NA	BDL	BDL	BDL	1.511	7.69	BDL	644	750	2392	NA	BDL	200	100	55	1.7	8.4	NA	2	2304	0.28	NA	NA
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	25/11/2019	0.0009	BDL	NA	BDL	BDL	BDL	BDL	BDL	NA	7.6	NA	NA	130	562	BDL	0.006	104	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	10-05-19	BDL	BDL	NA	BDL	NA	BDL	NA	BDL	1.101	7.89	BDL	248	112	530	NA	BDL	56	210	7	3	1.2	NA	56	432	0.56	NA	NA
BOREWELL OF R.M.C. SOLID WASTE SITE AT NAKARAWADI	15/05/2019	BDL	BDL	NA	BDL	BDL	BDL	BDL	BDL	NA	7.5	NA	NA	550	1710	BDL	0.007	107	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
Average										1.336	7.8675		385	523	1444			68	125	15.85	4.08	2.4		12	1191	0.57		

BDL - Below Detection Limit
NA - Not Analysed

B.M. Makwana
Lab Head
Regional Lab.
GPCB, Rajkot



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

67

Gujarat Pollution Control Board
Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001



Sample ID:386295 - Analysis Completion:10/05/2023

Common treatment and disposal facilities (CETP, TSD, E-waste recycling, CBMWTF effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary landfill site) / LAB Inward - 28912

Phone: (0281) 2474524, 2459831

TC10283

Accreditation Standards & NABL Certificate Details : TC10283 / -- / Issue: 31/01/2022 / Validity: 30/01/2024

TEST REPORT

Test Report No. : 28912

Date: 11/05/2023

1. Name of the Customer : Landfill Site Rajkot Muni. Corp. (Old Name Hanjer Bio-Tech Energies Pvt.Ltd.) - 19607
2. Address : S.N.222/P,AT.VIL: NAKRAVADI,NAKARAWADI
3. Nature of Sample : REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By : B.M.Makwana, ROH
5. Quantity of Sample Received : 5 L
6. Code No. of the Sample : 386295
7. Date & Time of Collection & Inwarding : 29/04/2023 , (1300 to 1305) & 03/05/2023
8. Date of Start & Completion of Analysis : 03/05/2023 & 10/05/2023
9. Sampling Point : borewell water sample collected 50 m away from MSW landfill site (premises of WTE plant) ~
10. Flow Details (Remarks) : —
11. Mode of Disposal : on land
12. Ultimate Receiving Body : 0
13. Temperature on Collection : 28 & pH Range on pH Strip :@ 7-8 on pH strip
14. Carboys Nos for : barcode & Color & Appearance :colorless
15. Water Consumption & W.W.G (KLPD) : Ind :20.000 , Dom :5.000 & Ind :0.000 , Dom :4.000
16. Parameter

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	7.65
2	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1876
3	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	4
4	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Stand	1 – 2000 mg/l.	0.28
5	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard	1 – 50000 mg/l	824
6	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	27
7	Dissolved Oxygen	mg/l	Winkler method – Azide modification. (4500-O– C AP	0.1 – 8 mg/l	3.4
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	10.37
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	BDL
10	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirm	05–50000 mg/l	1.06

Laboratory Remarks : Approved By:247-lab_247 Dt.: 11/05/2023

B.M.Makwana, ROH

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
7. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23nd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.



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Annexure - E

GUJARAT POLLUTION CONTROL BOARD**REGIONAL OFFICE**Race Course Ring Road, Rajkot - 360 001.
Phone : 0281 - 2474524 Fax : 0281 - 2452189
Website : www.gpcb.gov.in**TEST REPORT**

Test Report No.: 28912

Date: 11/05/2023

1. Name of Customer : Landfill Site Rajkot Muni. Corp. (Old Name Hanjer Bio-Tech Energies Pvt. Ltd.) - 19607
2. Address : S. No. 222/P, At Village: Nakravadi
3. Nature of Sample : REP- Representative/Grab, (Insp Type: Others/Higher Authority)
4. Sample Collected By : B.M.Makwana, ROH
5. Quantity of Sample Received : 5 L
6. Code No. of the Sample : 386295
7. Date & Time of Collection & Inwarding : 29/04/2023 (13:00 to 13:05) & 03/05/2023
8. Sampling Point : Borewell water sample collected 50 m away from MSW landfill site (Premises of WTE Plant)
9. Flow Details (Remarks) : -----
10. Mode of Disposal : -----
11. Ultimate Receiving Body : On land
12. Temperature on Collection : 28° C & pH Range on pH Strip: @ 7-8 on pH Strip
13. Carboy Nos for : Barcode & Appearance: Colorless
14. Water Consumption & W.W.G. (KLPD) : Ind: 20.000, Dom: 5.000 & Ind: 0.000, Dom: 4.000
15. Parameter

Sr. No.	Parameter	Unit	Result
1	Hexavalent Chromium	mg/L	BDL
2	Cyanide	mg/L	BDL
3	Total Hardness as CaCO ₃	mg/L	604
4	Phenolic Compounds	mg/L	BDL
5	Iron	mg/L	3.66
6	Zinc	mg/L	1.49
7	Copper	mg/L	<0.01
8	Lead	mg/L	<0.01
9	Cadmium	mg/L	<0.02
10	Arsenic	mg/L	<0.01
11	Mercury	mg/L	<0.01

B.M.Makwana, ROH